

item in the list of business, before 5.30 p.m. when the half-an-hour discussion has to start, shall we resume the debate on the railway budget? Shall we take up the Railway Budget again, if we have any time left? I take it that that is the opinion of the House. Then, we shall resume discussion on the Railway Budget after these items are over.

श्री हुकम चन्द कछवाय : ठीक है, मैं भी इसको सपोर्ट करता हूँ ।

16.36 hrs.

BUSINESS ADVISORY COMMITTEE

THIRTY-EIGHT REPORT

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS (SHRI K. RAGHU  
RAMAIAH): Sir, I beg to present the  
Thirty-eighth Report of the Business Ad-  
visory Committee.

16.36½ hrs.

STATEMENT RE: REMOVAL OF RES-  
TRICIONS ON MOVEMENT OF  
COARSE GRAINS

THE MINISTER OF AGRICULTURE  
(SHRI F. A. AHMED): After careful  
consideration of the coarse grains pro-  
curement and availability position, Gov-  
ernment decided towards the end of  
January, 1974, to advise all the State  
Governments:—

- (a) that all restrictions on the move-  
ment of coarse grains within their  
respective States should be re-  
moved; and
- (b) the ban on inter-State movement  
of coarse grains should be mo-  
dified to make it possible for  
sponsored agents of the State  
Governments to purchase and  
move coarse grains from other  
States.

A further review of the situation has  
been made and Government have now de-  
cided that free movement of coarse grains

3494 LS—10.

throughout the country should be allowed  
without any restrictions whatsoever, with  
immediate effect.

16.37 hrs.

STATUTORY RESOLUTION RE: EX-  
PORT DUTY ON HIDES AND SKINS

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI K. R.  
GANESH): I beg to move the following  
Resolution:—

"In pursuance of sub-section (2) of  
section 4A of the Indian Tariff Act,  
1934 (32 of 1934), this House approves  
the notification of the Government of  
India in the Ministry of Finance (De-  
partment of Revenue and Insurance)  
G.S.R. No. 6(E), dated the 1st Janu-  
ary, 1974, increasing the export duty on  
hides, skins and leather, tanned and un-  
tanned all sorts, but not including snake  
skins and manufactures of leather, from  
10 per cent *ad valorem* to 20 per cent  
*ad valorem*, from the date of the said  
notification."

Exports of raw hides and skins are ban-  
ned. Finished leather is also totally ex-  
empt from export duty under a separate  
notification. The purpose of this notifica-  
tion, therefore, is to increase the export  
duty on semi-finished hides and skins. It  
has been Government's policy to change  
the pattern of leather export trade by dis-  
couraging the exports of semi-finished  
hides and skins and increasing the exports  
of finished leather and leather goods. This  
is desirable in the interest of increasing  
the export earnings and also for generat-  
ing employment in leather industry in the  
country. In pursuance of this policy, a  
quota restriction has been imposed by the  
Ministry of Commerce on the exports of  
semi-finished hides and skins and in fur-  
therance of the same objective the export  
duty on semi-finished hides and skins